

## DIVISION BENCH

Sub :- Heads of Cases for Cause List for Division Bench

In supersession of order dated 23.07.2014 with regards to heads to heads in order of priority for Cause list for **DIVISION BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under :-

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT		ELECTION MATTERS	PIL	WRIT APPEAL	
				CIVIL					
1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES
2	LARGER BENCH	2	LARGER BENCH	2	LARGER BENCH	2	CHRONOLOGICALLY i REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	2	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED
3	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	3	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED	3	ENVIRONMENT/ POLLUTION
								2	HIGH COURT EXPEDITED * CASES i) SPECIAL HUMANITARIAN REASON ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES. iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED

**DIVISION BENCH**

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	PIL	WRIT APPEAL		
				CIVIL		CRIMINAL						
4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD	4	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD		4	MINES AND MINERALS	3	CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD
5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZEN	5	CASES OF SENIOR CITIZENS	5	CASES OF SENIOR CITIZENS		5	PUBLIC PROJECT	4	CASES OF SENIOR CITIZENS
6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS	6	CASES OF DIFFERENTLY ABLED PERSONS		6	ENCROACHMENT ON PUBLIC PROPERTY	5	CASES OF DIFFERENTLY ABLED PERSONS
7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD	7	CASES MORE THAN TEN YEAR OLD		7	OTHER THAN ABOVE	6	CASES MORE THAN TEN YEAR OLD
8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS	8	COVERED MATTERS		8	OTHER THAN ABOVE	7	COVERED MATTERS
9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.	9	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.				8	INTERLOCUTORY ORDERS/HELD UP CASES § i) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR MORE THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. ii) RESULTING IN HOLDING UP OF CASES BEFORE SUBORDINATE COURTS FOR LESS THAN FIVE YEARS FROM THE DATE OF INSTITUTION THEREOF. iii) OTHER.



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	<b>CIVIL</b> (Appeal/Revision/Misc.App.)	<b>CRIMINAL</b> (Appeal/Revision/Misc.App.)	<b>WRIT</b>		<b>ELECTION MATTERS</b>	<b>PIL</b>	<b>WRIT APPEAL</b>
			<b>CIVIL</b>	<b>CRIMINAL</b>			
		i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>CHARGES:</b> (D) i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE		(D) i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>CHARGES:</b> i. OFFENCES INVOLVING PEOPLE’S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE			
13	M.P. ACCOMODATION CONTROL ACT i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING	13 APPEALS AGAINST CONVICTION i. DEATH SENTENCE ii. LIFE IMPRISONMENT (I) PEOPLE’S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL	13 ELECTION: i. REPRESENTATION OF PEOPLE ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	13 HABEAS CORPUS			12 ELECTION: i. REPRESENTATION OF PEOPLE ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS

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CIVIL (Appeal/Revision/Misc.App.)	CRIMINAL (Appeal/Revision/Misc.App.)	WRIT		ELECTION MATTERS	PIL	WRIT APPEAL
		CIVIL	CRIMINAL			
SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	iii. SENTENCE PERIOD (I) PEOPLE'S REPRESENTATIVES A. IN JAIL B. ON BAIL (II) PUBLIC SERVANTS A. IN JAIL B. ON BAIL (III) OTHERS A. IN JAIL B. ON BAIL					
14 CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14 CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	14 CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	14 DETENTION			13 CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS
15 ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15 WOMEN IN JAIL HAVING CHILDREN WITH THEM	15 ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS	15 EXTERNMENT			14 ENVIRONMENT CASES: i. ENVIRONMENT/POLLUTION ii. MINES & MINERALS
16 EDUCATION: i. PROFESSIONAL ii. OTHERS	16 OFFENCES RELATING TO WOMEN	16 EDUCATION: i. PROFESSIONAL ii. OTHER	16 COMPENSATION			15 EDUCATION: i. PROFESSIONAL ii. OTHER

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT		ELECTION MATTERS	PIL	WRIT APPEAL			
				CIVIL	CRIMINAL						
17	SERVICE MATTERS	17	OFFENCES RELATING TO CHILDERN	17	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER # xii. DEPUTATION / REPATRIATION/ <b>ABSORPTION</b> xiii. OTHERS	17	OTHER THAN ABOVE			16	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY vii. PUNISHMENT/DISCIPLINARY ACTION viii. COMPULSORY RETIREMENT ix. TRANSFER # x. DEPUTATION / REPATRIATION/ <b>ABSORPTION</b> xi. OTHERS NOTE :- OTHER THAN RELATING TO JUDICIAL OFFICER & WHEN ONE PARTY IS COURT
18	ARBITRATION APPEAL	18	SC & ST (PREVENTION OF ATROCITIES) ACT	18	ARBITRATION					17	ARBITRATION
19	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	19	OTHER THAN ABOVE	19	TAXATION: i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES					18	TAXATION: i. MUNICIPAL TAXES ii. OTHERS
20	COMPANY APPEAL			20	VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES A. CENTRAL RULES					19	VIRUS CHALLENGED: i. VALIDITY OF ACT A. CENTRAL ACT B. STATE ACT ii. VALIDITY OF STATUTORY RULES A. CENTRAL RULES

**DIVISION BENCH**

CIVIL (Appeal/Revision/Misc.App.)	CRIMINAL (Appeal/Revision/Misc.App.)	WRIT		ELECTION MATTERS	PIL	WRIT APPEAL
		CIVIL	CRIMINAL			
			B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE			B. STATE RULES iii. VALIDITY OF STATUTORY ORDERS/ CIRCULARS/NOTIFICATIONS A. CENTRAL GOVT. ORDERS ETC. B. STATE GOVT. ORDERS ETC. iv. VALIDITY OF ORDINANCE A. CENTRAL ORDINANCE B. STATE ORDINANCE
21	ACCIDENT CLAIMS I. COMPENSATION REFUSED. II. ENHANCEMENT OF COMPENSATION. III. OTHERS.		21 INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS			20 INTERPRETATION OF i. CONSTITUTIONAL PROVISIONS ii. POLICY MATTERS
22	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS		22 BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS			21 BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS
23	F.A. U/S 54 LAND ACQUISITION ACT		23 OTHER THAN ABOVE			22 OTHER THAN ABOVE
24	OTHER THAN ABOVE					

**DIVISION BENCH**

This order shall come into force with immediate effect.

Sd/-  
**HON'BLE THE CHIEF JUSTICE**  
26.03.2015

Sd/-  
(MANOHAR MAMTANI)  
PRINCIPAL REGISTRAR (JUDICIAL)  
26.03.2015

\* Amended vide order dated 07/07/2015. **Note :- Sub-Category (i) & (ii) shall be assigned if the Court order specifically directs in the given case. Being Special Category in priority Category, High Court Expedited Cases, it cannot be updated by Principal Registrar (Judicial) on his own on the basis of General Court order to expedite the hearing of the Case.**

# Amended vide order dated 29/07/2015.

\$ Amended vide order dated 07/08/2015.